

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

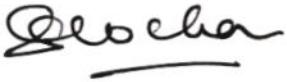
T.C.P.1031/(MAH)/2017

CORAM: Present: SHRI M.K. SHRAWAT
MEMBER (J)
SH. RAVIKUMAR DURAISAMY
Member (T))

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.07.2017

NAME OF THE PARTIES: Plextech Technologies (I) Pvt.Ltd.
V/s.
World Wide Ship Management Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
	Sonali Deshpande		

ORDER
T.C.P. No. 1031/I&BC/NCLT/MB/MAH/2017

1. Learned Counsel for the Petitioner is present.
2. The Counsel made a submission that the Petitioner namely Plextech Technologies (I) Pvt. Ltd. has merged with another company and the new name of the Petitioner Company is Industrial X-Ray and Allied Radiographers (I) Pvt. Ltd. The Learned Counsel sought time to make a fresh claim on Form 5 of the Insolvency and Bankruptcy Code.
3. Two weeks' time granted for the same, adjourned to **21.08.2017**.
4. The Learned Counsel is also informed by the Bench to explore the possibility of a settlement with the Corporate Debtor namely World Wide Ship Management Pvt. Ltd.

Sd/-

Ravikumar Duraismay
Member (Technical)

Sd/-

M.K. Shrawat
Member (Judicial)

Dated : 27.07.2017.